

been decided to give them *ad-hoc* relief of Rs. 400/ per month for a period of 10 years.

10. A decision has also been taken to give *ex-gratia* amount to those who lost their uninsured business properties during riots at the rate of 50 per cent of the estimated loss subject to a maximum of Rs. 50,000/-.

#### **Pay scale of Scientific Assistants in the Botanical Survey of India**

1488. SHRI SAMAR MUKHERJEE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that the Central Administrative Tribunal, Calcutta delivered a judgement on 17th March, 1987 allowing the Pay Scale of Rs. 550—900 to the post of Scientific Assistants in the Botanical Survey of India;

(b) whether it is also a fact that the Central Government have filed a special leave petition in the Supreme Court of India against the judgement;

(c) whether representations from Employees' Association/Union and MPs have been received for withdrawal of the Government's appeal from the Supreme Court and for implementation of CAT's judgement;

(d) if so, what is Government's reaction thereto; and

(e) whether Government are aware that CATs were established to avoid litigation and time consuming process involved in litigation for settlement of Government employees' disputes; if so, the reasons for Government's going on appeal against CAT's judgement in respect of Scientific Assistants in the BSI?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) to (c) Yes, Sir.

(d) and (e) The dispute was referred to the Board of Arbitration as provided under the JCM Scheme which has been formulated to promote harmo-

nious relations between the Government and its employees. While the Government implemented the award given by the Board of Arbitration, the concerned Botanical Survey of India employees went to Calcutta High Court with a writ petition which was remitted to the Central Administrative Tribunal (CAT). The Government have moved the Supreme Court on Special Leave Petition as the judgement given by CAT was not found acceptable.

#### **Irrigation projects completed in Orissa during the sixth plan period**

1489. SHRI KANHU CHARAN LENKA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the total number of major and medium irrigation projects taken up during the Sixth Five-Year Plan period in Orissa;

(b) what are the names of projects completed during the Sixth Plan period with cost of each project;

(c) what has been the share of Central Government in each of these projects;

(d) what are the projects which have not been completed during the scheduled time; and

(e) what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) 8 major and 33 medium irrigation projects were under implementation during the Sixth Plan period in Orissa.

(b) The information is given in the enclosed Statement. (See below).

(c) Central assistance to States is given in the form of block grants and loans and is not tied to any individual project or sector of development.

(d) and (e) Most of the major and medium irrigation projects are running behind schedule and the reasons for delay include proliferation of projects resulting in their spreading of limited resources available, escalation

in the cost of projects, difficulties in land acquisition and non-availability

of scarce construction material at times.

### Statement

		(Rs. Crores)
Sl. No.	Name of Project	Expenditure
<i>Major Projects</i>		
1.	Mahanadi Delta . . . . .	70.47
2.	Salandi . . . . .	16.62
<i>Medium Projects</i>		
1.	Dahuka . . . . .	1.47
2.	Saipala . . . . .	2.11
3.	Kalo . . . . .	6.34
4.	Ramanadi . . . . .	0.83
5.	Nesa . . . . .	1.33
6.	Khadakai . . . . .	6.99
7.	Daha* . . . . .	14.85

\*Some expenditure is being incurred in the Seventh Plan for meeting spill-over liabilities.

**दिल्ली पुलिस के कार्मिकों को भोजन-भत्ते**

1490. श्री सुनील कुमार पट्टनायक :  
क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि दिल्ली पुलिस में अधिकांश कार्मिकों को प्रतिदिन 8 घंटे से अधिक समय पर ड्यूटी पर तैनात रखा जाता है परन्तु इसके बदले में उन्हें 10 रुपये प्रति दिन के हिसाब से एक वर्ष में केवल एक मास का भोजन-भत्ता प्रदान किया जाता है जब कि 10 रुपये प्रति दिन के हिसाब से दिया जाने वाला यह भोजन-भत्ता बढ़ाकर दुगुना कर दिया जाना चाहिए ;

(ख) यदि उपयुक्त भाग (क) का उत्तर 'हां' हो तो उसके क्या कारण हैं और क्या सरकार का 10 रुपये प्रतिदिन के हिसाब से पूरे वर्ष के लिए भोजन भत्ते का भुगतान किये जाने का कोई प्रस्ताव है ; और

(ग) यदि हाँ, तो उसका ब्यौरा क्या है

और यदि नहीं तो उसके क्या कारण हैं ?

कार्मिक, लोक शिकायत तथा पेंशन मंत्रालय में राज्य मंत्री तथा गृह मंत्रालय में राज्य मंत्री (श्री पी. चिदम्बरम्) : (क) पुलिस कार्मिकों को सामान्यतः 8 घंटे की ड्यूटी पर तैनात किया जाता है। फिर भी, कार्य की अत्यावश्यकता होने पर कभी-कभी उनको लगातार 8 घंटे से अधिक समय के लिए तैनात किया जाता है। कांस्टेबल से सहायक उपनिरीक्षक तक के स्तर के पुलिस कार्मिकों को प्रतिदिन 10 रुपए भोजन भत्ता दिया जाता है। यह एक वर्ष में 25 दिन तक के लिए सीमित है।

इसके अतिरिक्त लम्बे समय की ड्यूटी और छुट्टी के दिनों में कार्य पर लगाने के लिए पुलिस कार्मिकों की प्रतिवर्ष एक महीने का वेतन भी दिया जाता है।

(ख) और (ग) : ऐसा कोई प्रस्ताव विचाराधीन नहीं है।